

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)  
(Chennai Circuit Bench)**

**IA no. 285 of 2013 in Appeal no. 205 of 2013**

**Dated : 12<sup>th</sup> September, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s Sathavahana Ispat Ltd. ...Appellant(s)  
Versus  
Karnataka Electricity Regulatory Commission  
& Anr. ...Respondent(s)**

**Counsel for the Appellant(s): Mr. Shridhar Prabhu**

**Counsel for the Respondent(s):**

**ORDER**

We have heard the Learned Counsel for the Appellant.

It is reported that both the Respondents have been served. Nobody entered appearance on behalf of both the Respondents. We think it appropriate to take up the main Appeal itself for final disposal. However, the interim order which has been passed on 3.9.2013 will continue till further orders. With this observation, the IA no. 285 of 2013 is disposed of.

Post the main Appeal for hearing on **21.10.2013 at Chennai Circuit Bench.** In the meantime, Respondents are at liberty to file their respective replies after serving copy on the other side.

**(Rakesh Nath)  
Technical Member  
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**(Justice M. Karpaga Vinayagam)  
Chairperson**